

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 18/89

~~Exhibits~~

198

DATE OF DECISION 16.1.1991Mr. K.S. Ramachandran Nair & Ors. PetitionerMr. S. Natarajan

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Mr. A.I. Bhatkar

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.Y. Priolkar, Member (A)

The Hon'ble Mr. J.P. Sharma, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(M.Y. Priolkar)
Member (A)

(8)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY
C * * * * *

Original Application No.18/89

K.S.Ramachandran Nair & Ors. ... Applicants

V/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Member (A), Shri M.Y.Priolkar
Hon'ble Member (J), Shri J.P.Sharma

Appearances:

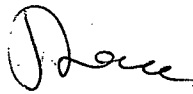
Shri S.Natarajan, Adv.,
for the applicant and
Shri A.I.Bhatkar for
Shri M.I.Sethna, Counsel,
for the respondents.

ORAL JUDGEMENT:

Dated : 16.1.1991

{Per. M.Y.Priolkar, Member(A)}

Shri Natarajan states that the grievance of the applicants for which they had approached the Tribunal in O.A. No.18/89 no longer subsists in view of the orders issued by the Ministry of Finance, Department of Revenue dated 3.1.1991. Accordingly, he prays for permission for withdrawal of this application. Mr. Bhatkar has no objection. O.A. No.18/89 is accordingly disposed of as withdrawn with no order as to costs.


(J.P.Sharma)
Member(J)


(M.Y.Priolkar)
Member (A)

16.1.91